

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 2113/2011

(Arising out of impugned final judgment and order dated 27-09-2010 in CMWP No. 7335/1987 passed by the High Court of Judicature at Allahabad)

SMT JAI SHREE DEVI (DEAD) THROUGH LRS. & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 119207/2019 - EXEMPTION FROM FILING O.T.
IA No. 119205/2019 - INTERVENTION/IMPLEADMENT)

Date : 10-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Vignesh Srinivasan, Adv.
Ms. Sharmila Upadhyay, AOR

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.

Mr. Abhimanyu, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

Released from part-heard.

List the matter after one month.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER